

FORM 27
 THE PATENTS ACT, 1970
 (39 of 1970)
 AND
 THE PATENTS RULES, 2003

No Fee

STATEMENT REGARDING THE WORKING OF PATENTED INVENTION(S) ON A COMMERCIAL SCALE IN INDIA [See section 146(2) and rule 131(1)]

1. Insert name, address, nationality, patent number(s).	I/ We, the Patentee(s)/ Licensee, in respect of patent number(s), furnish this statement, (Explanation: One form may be filed in respect of multiple patents, provided all of them are related patents, wherein the approximate revenue / value accrued from a particular patented invention cannot be derived separately from the approximate revenue/value accrued from related patents, and all such patents are granted to the same patentee(s)).		
2. State the financial year to which the statement relates	in respect of the financial year		
3. Worked / not worked. Please state whether each patent in respect of which this form is being filed is worked or not worked.	Patent Number(s)	Worked [Tick () if applicable]	Not worked [Tick () if applicable]
4. If worked.	(a) Approximate revenue / value accrued in India to the patentee(s)/ licensee furnishing the statement from patent number(s) where the working is through:		
	(1) Manufacturing in India (in INR)	(2) Importing into India (in INR)	
	(b) Brief in respect of (a) above (maximum 500 words)		
5. If not worked	Reasons for not working the patented invention(s) and steps being taken for working of the invention(s).(maximum 500 words)		
	The facts and matters stated above are true to the best of my/ our knowledge, information and belief. Dated this day of 20.....		
6. To be signed by Patentee(s) / Licensee / Authorised Agent furnishing the statement.	Signature(s) To The Controller of Patents, The Patent Office, at		

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